

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

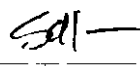
CP (IB) No.40/Chd/Hry/2017.

In the matter of:

Horseshoe Entertainment & Hospitality Pvt. Ltd.Petitioner.

Present: Mr.G.S.Sarin, Practising Company Secretary with Mr.
P.D.Sharma, PCS for the petitioner.
Mr.Tarun Vir Singh Legal, Advocate for The Comedy
Store Intervener.

Tarun Vir Singh Lehal, Advocate filed memo of appearance on behalf of The Comedy Store Intervener stated to be a majority shareholder. The learned counsel seeks a short time to file objection, if any, and to argue the matter. The matter is adjourned for arguments to 19.07.2017. The objections, if any, along with the power of attorney with proper authorisation in case it is a company, be filed by 17.07.2017 with copy advance to the petitioner. The authorised representative of the petitioner, however, opposed the prayer on the ground that no such objections can be filed by a shareholder in these proceedings. That would, however, be a question of arguments on merits. It is made clear that no request for adjournment to argue the matter shall be entertained.



(Justice R.P.Nagrath)
Member (Judicial)
Adjudicating Authority.

July 12, 2017
Ashwani